

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:573  
ANSWERED ON:24.02.2011  
PROJECTS UNDER PMGSY  
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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of projects aimed at interlinking habitations having nearly one lakh population sanctioned under the `Pradhan Mantri Gram Sadak Yojana` (PMGSY) in the country during the last two years;
- (b) the funds allocated for the said projects during the last two years;
- (c) whether all the projects sanctioned under the said Yojana during the last two years have been completed or some of them are still pending; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): The Pradhan Mantri Gram Sadak Yojana (PMGSY) envisages providing connectivity to all unconnected habitations in the rural areas with a population of more than 500 persons by way of an All-weather roads. In respect of the Hill States (North-East, Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand), Tribal (Schedule-V) areas and the Desert (as identified in Desert Development Programme) areas, the objective is to connect Habitations with a population of 250 persons and above. Recently, the programme guidelines have been amended to extend the coverage under programme to habitations having population of 250 persons and above in the 60 Integrated Action Plan (IAP) districts.

(c) & (d): Rural Road is a State subject and PMGSY is a one-time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility of timely completion of these roads and action for delay in completion of these lies with the State Governments. The executing agencies of the State Governments are expected to complete the road projects within time period stipulated in the programme guidelines. In case of the delay, the relevant provisions of the Standard Bidding Document call for levying of liquidated damages and in case of persistent delay, the termination of contract is attracted. Any escalation in cost due to time overrun is to be borne by the State Government.